DIVISION BENCH ITEM NO.125

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ
IA NO.618/2023 IN CP (IB) No.17/ALD/2020

CORAM:

1. **SHRI PRAVEEN GUPTA,**
   HON'BLE MEMBER (JUDICIAL)
2. **SHRI ASHISH VERMA,**
   HON'BLE MEMBER (TECHNICAL)

Date of Order: 29th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	**M/S EVERLIGHT ELECTRONICS CO. LTD V/S HQ LAMPS MANUFACTURING CO. PVT LTD**
UNDER SECTION	**9 IBC**

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Venamra Mahaseth, Adv. *: For Operational Creditor & Applicant in IA No.618/2023*

Sh. Alok Dhir with Ms. Varsha Banerjee, Sh. Kanishk Khetan & Sh. Zain Abbas, Advs. *: For Corporate Debtor & Res. in IA No.618/2023*

ORDER

Ld. Counsels representing the parties are present.

1. The matter has been argued at length by both the Ld. Counsels representing the parties. The written submissions have also been filed by both the Ld. Counsels representing the parties.

2. Matter heard. Order reserved.

IA NO.618/2023

1. In this case, the objection/ reply has also been filed by the non-Applicant/Respondent i.e. the Corporate Debtor. This IA is also heard and to be decided along with main petition & reserved.

2. Additional written submissions, if any, be filed within a period of three days positively. It is made clear that this will not be taken on record, if it is filed beyond three days.

-Sd- ***-Sd-***

(Ashish Verma) **(Praveen Gupta)**
Member (Technical) **Member (Judicial)**

29th April, 2024

Avaneesh Kumar Singh
(Stenographer)